IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 153(ND)/2016

IN THE MATTER OF:

M/s Dakshaa Infrabuild Pvt. Ltd. & Ors.

. APPLICANT / PETITIONER

Vs.

M/s Rochee Resorts India Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 241, 242, 243 & 213

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Shariq Reyaz, Advocate

For the RESPONDENT

ORDER

At the request of the Learned Counsel for the Petitioner who represents that the petition is proposed to be withdrawn. The matter is posted for finding necessary application for withdrawal.

Post the matter on 18th September 2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)